

**GOVERNMENT OF INDIA  
PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS  
LOK SABHA**

UNSTARRED QUESTION NO:3061  
ANSWERED ON:23.12.2003  
RESIDENT WELFARE ASSOCIATION  
A. VENKATESH NAIK; PRASANNA KUMAR PATASANI

**Will the Minister of PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS be pleased to state:**

- (a) Whether the Department of Personnel and Training has authorized the Office Bearers of Central Government Employees Resident Welfare Associations to sponsor any company or its products through the notices/circulars of the Associations among its residents;
- (b) If so, the facts in this regard;
- (c) whether the DoPT has received any complaints/objections against such act of Resident welfare Association from any area of south Delhi;
- (d) whether the DoPT has also received any complaints in regard to violation of rules during the election of managing committee RWA as reported in the Hindu dated October 27, 2003; and
- (e) if so, the action taken by DoPT on those complaints?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS. (SHRI HARIN PATHAK)

- (a): No, Sir.
- (b): Does not arise.
- (c): Isolated instances of Residents` Welfare Associations permitting advertisement of commercial products/services in their circulars etc. have come to the notice of the Govt.
- (d): Yes, Sir.
- (e): The letter published in the newspaper alleged election to offices of RWA being contested on caste and regional lines. The matter has been investigated but the allegations are not substantiated.